

[Shri Raj Bahadur]

Sir, I rise to announce that Government Business during the week commencing 11th December, 1972, will consist of —

(1) Consideration of any item of Government Business carried over from today's Order Paper

(2) Consideration and passing of

(i) The Industrial Development Bank of India (Amendment) Bill, 1972

(ii) The Industrial Finance Corporations (Amendment) Bill, 1972

(iii) The Delimitation Bill, 1972

(iv) The State Financial Corporations (Amendment) Bill, 1972

(v) The Sick Textile Undertakings (Taking over of Management) Bill, 1972

(vi) The Indian Tariff (Amendment) Bill, 1972

(3) Discussion on the Annual report of the University Grants Commission for the year 1970-71 on a motion to be moved by the Minister of Education and Social Welfare

(4) Discussion on the working of the State Trading Corporation with special reference to the import of woollen rags on a motion to be moved by Shri Prasonabhai Mehta and others at 3.30 pm on Monday, the 11th December, 1972

UNTOUCHABILITY (OFFENCES) AMENDMENT AND MISCELLANEOUS PROVISIONS BILL

EXTENSION OF TIME FOR PREVENTION OF REPORT OF JOINT COMMITTEE

SHRI R. D. BHANDARE (Bombay Central) I beg to move—

"That this House do extend upto the first day of the next session, the time for the presentation of the Report of the Joint Committee on the

Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951"

MR SPEAKER. The question is.

"That this House do extend upto the first day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951."

The motion was adopted

12.32 hrs.

INDUSTRIAL DEVELOPMENT BANK OF INDIA (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MATI SUSHILA ROHATGI) On behalf of Shri Y. B. Chavan I beg to move for leave to introduce a Bill to amend the Industrial Development Bank of India Act, 1964.

MR SPEAKER. The question is

"That leave be granted to introduce a Bill to amend the Industrial Development Bank of India Act, 1964"

SHRIMATI SHUSHILA ROHATGI I introduce the Bill

INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) On behalf of Shri Y. B. Chavan I beg to move for leave to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948.

MR SPEAKER: The question is

*Published in Gazette of India Extraordinary, Part II, Section 2—dated 8-12-72.

†Introduced with the recommendation of the President.